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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

O.A.NO.1030/95

Date of Order: 23-2-96

Between:

S.Surendra

.. Applicant

and

1. The Director of Accounts (Postal)
Daksadan
O/o the Chief Postmaster General,
Hyderabad.
2. The Secretary to Govt.
Dept.of Posts, Ministry of Communications,
New Delhi.

Respondents.

For the Applicant :- Mr. K.Venkateswar Rao, Advocate

For the Respondents: Mr. N.R.Devraj,
Sr. /Add. CGSC

CORAM:

THE HON'BLE MR.H.RAJENDRA PRASAD, MEMBER(ADMN)

(18)

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To

Daksadan, O/o the Chief Postmaster General,
Hyderabad.

2. The Secretary to Govt. Dept.of Posts,
Ministry of Communications, New Delhi.
3. One copy to Mr.K.Venkateswar Rao, Advocate, CAT.Hyd.
4. One copy to Mr.N.R.Devraj, Sr.CGSC.CAT.Hyd.
5. One copy to Library, CAT.Hyd.
6. One spare copy

pvm.

OA 1030/95.

Dt. of Order: 23-2-96.

(Order passed by Hon'ble Shri H.Rajendra Prasad,
Member (A)).

Heard Shri K.Venkateswar Rao, learned counsel for
the applicant, and Shri N.R.Devaraj, learned standing counsel for
in OA 95/91 disposed of by this Bench on 22.11.1991. The learned
counsel for the petitioner, therefore, contends that the orders
passed in the above Original Application are fully applicable in
this case as well. It was also mentioned that Judgements passed
in similar type of cases by the Bangalore Bench, Hyderabad Bench
and Cuttack Benches of Central Administrative Tribunal ~~are~~ were
carried out to Hon'ble Supreme Court and dismissed. It is
therefore directed that the directions passed in OA 95/91 be
implemented in this case also within a period of sixty days ~~from~~ ^{from} It
date of receipt of a copy of these orders.

2. Thus the O.A. is disposed of. No order as to costs.

8.3/
(H.RAJENDRA PRASAD)
Member (A)

Dated: 23rd February, 1996.
Dictated in Open Court.

Amulya 2006.
Deputy Registrar (C) CC

av1/

IT 3/96
I COURT

TYPED BY

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COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR. R. RANGARAJAN : M(A)

Dated: 23-2-1996

~~ORDER/JUDGMENT~~

M.A/R.A./C.A.No.

O.A.No. (030) 957
in

T.A.No.

(w.p.No.)

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

No spare copy of this order copy
given in CA 95/II

